NATIONAL COMPANY LAW APPELLATE TRIBUNAL

6TH FLOOR, EZHILAGAM ANNEXE BUILDING, CHEPAUK, CHENNAI, TAMILNADU DAILY CAUSE LIST DATED **28.05.2025** (WEDNESDAY)

CHENNAI BENCH

VACATION COURT (HYBRID MODE) 02.00 PM

Click here to join VC

In the Court of Hon'ble Mr. Justice Rakesh Kumar Jain, Member (Judicial), Hon'ble Mr. Jatindranath Swain, Member (Technical)

Note: No Mention will be permitted without prior consent of the other side.

For Admission (Fresh Cases)

S.No.	Case No.	Name of the Parties	Counsel for Appellants	Counsel for Respondents
1.	Comp App (AT) (CH) (Ins) No. 248/2025 For Stay IA No. 702/2025 For Exemption IA No. 703/2025	P. Shiva Kumar Vs Sreenivasa Rao Ravinthula, RP of Nadhi Bio Products Pvt. Ltd.	Ms. Kopal Sharraf	
2.	Comp App (AT) (CH) (Ins) No. 249/2025 For Interim Relief IA No. 707/2025	Think & Learn Pvt. Ltd. Through its RP, Shailendra Ajmera Vs Amazon Web Services India Pvt. Ltd.	Ms. Lakshana Viravalli	Mr. Arun Karthik Mohan For Caveator
3.	Comp App (AT) (CH) (Ins) No. 250/2025 For Stay IA No. 708/2025 For Exemption IA No. 709/2025	Punjab National Bank & 4 Ors. Vs Kamachi Industries Ltd & Anr.	Mr. CV Shailendhran	Ms. Madhupreetha Elango For Caveator
4.	Comp App (AT) (CH) (Ins) No. 244/2025 For Stay IA No. 684/2025 For Injunction IA No. 685/2025 For Additional Docs IA No. 686/2025	Muthoot Fincorp Ltd. VS CA Mahalingam Suresh Kumar, Liquidator of Ganga Foundations Pvt. Ltd.	Mr. T Sai Krishnan	Mr. AG Sathyanarayana For Caveator

INSTRUCTIONS FOR SMOOTH VC HEARINGS

- 1. Upon clicking the join button, the Learned Advocate/Authorized Representative/Party-in-Person shall enter the following particulars: (a) Item No. (b) Name (c) Appellant / Respondent / Party-in-Person
- 2. In case of mentioning, the Learned Advocate/ Authorized Representative/ Party-in-Person shall enter "Mentioning-Name".
- 3. After joining, it must be ensured that **the video is always on 'OFF' mode** and the Mic is always on MUTE mode. Video should be switched **ON only** by the Counsel for the parties/litigants to a case, when the concerned Item No. is called for **hearing** and Mic should be UNMUTED only by the party speaking. All other participants shall keep their respective Mic MUTED.
- 4. Detailed instructions for joining video conferencing are made available at: https://nclat.nic.in/sites/default/files/2023-11/Instructions%20for%20joining%20Video%20Conferencing.pdf
- 5. The appearance slips may be sent at: vcnclatchennai5@gmail.com
- 6. Kindly follow the above instructions for joining video conferencing available on the website of the NCLAT.
- 7. For any technical support Parties may contact the following officials during the office hours on working days:

VC Support – Mr. Akshay Kumar, Ms. Anusha KR and Ms. Hemavathy Krishnan (044-28880500), or through email on e-mail ID: vcnclatchennai5@gmail.com

By the order of Hon'ble Member (Judicial)

Chennai Bench

Copy to:

1. Notice Board

2. Website: www.nclat.nic.in